SHRI P. K. DEO: Sir, on a point of order. When Shri Biswanatha Das resigned, the Congress Party had only 48 members out of 140. The defections were engineered by—(Interruption).

MR. SPEAKER: How is this a point of order? There is no point of order at all. I am not allowing it.

MR. SPEAKER: We are not sitting here to see who forms a Government, who does not form a Government, unless there is something unconstitutional. Who are we at this stage to come in.

(Interruptions).

MR. SPEAKER: There is nothing before the House. Nothing will go on record.

SHRI SURENDRA MOHANTY (Kendrapara): On a point of order, Sir.

MR. SPEAKER: There is nothing before the House. No question of point of order at all.

SHRI SURENDRA MOHANTY: As a protest, I walk out from the House.

Shri Surendra Mohanty then left the House.

(Interruptions).

13.07 hrs.

PAPERS LAID ON THE TABLE NOTIFICATIONS ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

> (i) G.S.R. 1633 published in Gazette of India dated the 30th December, 1972 together with an explanatory memorandum. [Placed in Library See No. LT-4347/73].

- (ii) G.S.R. 28 published Gazette of India dated the 13th January, 1973 together with an explanatory memorandum. [Placed in Library. See No. LT-4338/73.]
- (iii) G.S.R. 62(E) published in Gazette of India dated the 16th February, 1973 together with an explanatory memorandum. [Placed in Library. See No. LT-4347/73].

(2) A copy of the Central Excise (Amendment) Rules 1973 (Hindi and English versions) published in Notification No. G.S.R. 23(E) in Gazette of India dated the 19th January, 1973, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-4337/ 73].

(3) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

- (i) G.S.R. 1631 published in Gazette of India dated the 30th December, 1972 together with an explanatory memorandum.
- (ii) G.S.R. 11(E) published in Gazette of India dated the 12th January 1973 together with an explanatory memorandum.
- (iii) G.S.R. 15(E) to 22(E) and G.S.R. 24(E) published in Gazette of India dated the 19th January, 1973 together with an explanatory memorandum.
- (iv) G.S.R. 60(E) published in Gazette of India dated the 12th February, 1973 together with an explanatory memorandum.
 [Placed in Library. See No. LT-4339/73].

NOTIFICATION UNDER EXPORT (QUALITY CONTROL & INSPECTION) ACT, 1963

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): I beg to lay on the Table a copy of Notification No. 5.0,